

DIVISION BENCH

ITEM NO.117

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.395/2022 & IA No.396/2022 IN CP (IB) No.342/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF BARODA V/S M/S BAGHAULI SUGAR & DISTILLERY LTD.
UNDER SECTION	7 IBC (RESOLUTION PLAN APPROVED)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Abhindra Maheshwari, Adv. : *For the Applicant in IA No. 395/2022 & IA No. 396/2022*

Sh. Dhaval Savla alongwith : *For the Res. No.3 in IA No.396/2022*
Sh. Prajjwal Tiwari, Adv.

ORDER

IA No.395/2022 & IA No.396/2022

- 1.** Ld. Counsel representing the lead Bank i.e. Bank of Baroda which is a constituent bank composition of COC. These applications have been filed undertaken under sections for PUFEE transactions against the Directors of the Ex-management.
- 2.** Let the synopsis be filed by the Ld. Counsel representing in both the aforesaid applications preferably within a period of 10 days.
- 3.** The matter is adjourned for further hearing on 10th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

3rd May, 2024

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**